

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
Court No-II**

Item 21

**IA No. 864/2020, 876/2020, 881/2020, 1450/22  
1451/22, 1762/22, 2185/23**

**In  
CP(IB) No. 197/Chd/Chd/2019  
(Admitted)**

**Under Section 7 & 43, 66, 19(2), 33(2), 60(5), IBC 2016  
R 11 NCLT**

**In the matter of:-**

State Bank of India

Vs

...Petitioner-Financial Creditor

Agro Dutch Industries Ltd.

...Respondent-Corporate Debtor

**Present:** Dr. Rajansh Thukral Advocate for the applicant in IA Nos.864/2020, 876/2020, 464/2021 and 1762/2022 and applicant in 946/2023, 963/2023, 958/2023 and respondent in IA No.102/2021 and 881/2020.

Mr. Rakesh Gupta Advocate for the applicant in IA No.881/2020 and for respondent-SBI in IA No.102/2021.

Mr. Vipul Joshi, Advocate for the respondent No.2 in IA No.464/2021 and for respondent No.5 in IA No.864/2020.

Mr. Vaibhav Gupta, Advocate for respondent Nos.1, 3 and 4 in IA No.1450/2022 and respondent No.1 & 2 in IA No.1451/2022.

Mr. Alok Kumar Advocate for the Union Bank-respondent No. 3 and 4 in IA No. 864/2020 and 881/2020.

Mr. Ashish Chaudhary, Advocate for respondent-EPFO in IA No.1762/2022.

Mr. Kajansh Dheer, Advocate for the applicant in IA No.1451/2022 and respondent in IA No.1762/2022.

Mr. Krishan Paul Dutt in person for respondent No.8-ROC.

**IA No. 864/2020**

Reply of respondent No.3 filed vide diary No.01793/12 dated 30.08.2023. The same is taken on record. Pleadings are stated to be complete. List the matter before Regular Bench on 23.11.2023.

**IA No.876/2020**

Pleadings are stated to be complete. List the matter before Regular Bench on 23.11.2023.

**IA No.881/2020**

Rejoinder to the reply of respondent No.3 filed vide diary No.01781/8 dated 11.10.2023, Rejoinder to the reply of respondent No.4 vide diary No.01781/9 dated 11.10.2023, rejoinder to the reply of respondent No.5 vide diary No.01781/10 dated 11.10.2023. The same are taken on record. List the matter on 23.11.2023.

**IA No1450/22**

Let reply be filed by all the respondents within two weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 23.11.2023.

**IA No.1451/22**

Let reply be filed by all the respondents within two weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 23.11.2023.

**IA No.1762/2022**

Reply has been filed by respondent-EPFO vide diary No.02955/4 dated 06.09.2023. The same is taken on record. It is stated by learned counsel for the RP that he has e-filed the rejoinder to the reply. Let the hard copy of the same be filed within three days with a copy in advance to the counsel opposite. List the matter on 23.11.2023.

**IA No.2185/23**

This application has been filed for placing on record the 39<sup>th</sup> progress report. The same is taken on record subject to just exceptions. Thus IA No.2185/2023 is allowed and disposed of accordingly.

Sd/-  
**(Umesh Kumar Shukla)**  
**Member (Technical)**

October 27, 2023  
*Mukta*

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**